

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.185/2017

This the 07th day of January, 2019

Coram :

**Hon'ble Ms. Archana Nigam, Administrative Member
Hon'ble Shri M.C.Verma, Judicial Member**

Shri Urvish
Son of Shri Somnath Dave
Aged about 66 years
Retd. Dy. Director (P) of the respondents
Residing at : C/302, Yellow Avenue
Maple County-2
Ahmedabad. 380 059..... Applicant

(By Advocate : Shri M.S.Trivedi)

VERSUS

1. Union of India, through
The Secretary
Ministry of Information & Broadcasting,
Prasar Bharati Broadcasting Corporation of India
New Delhi 110 001.
2. The Director General
O/o. DG, Doordarshan
Prasar Bharati Broadcasting Corporation of India
Mandi House, New Delhi 110 002.

3. The Director
Office of Director
Doordarshan Kendra
Thaltej Tekra
Ahmedabad 380 054..... Respondents.

(By Advocate : Ms. R.R.Patel)

O R D E R – ORAL

Per : Hon'ble Ms. Archana Nigam, Member (A)

Alleged grievance of applicant, as set out in the OA is for non extending of benefits of 03rd Financial upgradation to him, as per MACP Scheme by the respondents. It has been pleaded by the applicant that he joined service of the respondents in year 03.8.1978 as Producer (News) and in year 2008 had completed 30 years of service but till then was given only two promotions. That he is entitled to get benefit of 03rd financial upgradation under MACP Scheme w.e.f. September, 2008, he made representation to extend the

benefit of 3rd financial upgradation on 28.4.2016 but respondents failed to take any action and hence, is this OA with MA for condonation of delay.

2. Notice was directed to be issued, and it was issued on 08.5.2017. Respondents put their appearance on 13.6.2017 but no reply was filed. When, after 5-6 adjournments also respondents failed to file reply, application for condonation of delay was heard on 26.9.2018 and was allowed on that day. Simultaneously, to avoid injustice to everyone, four weeks time, as was requested by counsel for respondents, was granted to respondents to file reply to OA. Despite said order, no reply was filed and on 17.12.2018 upon assurance of the learned counsel for the respondents that she will pursue and ensure of filing of reply by the next date, last and final opportunity was granted to the respondents to file reply on or before next date. To our utter dismay, no reply was filed on

the next date also. Hence, it is a matter where only in name of pleadings, averment of applicant in OA of the applicant is there and there is no reply of the respondents.

3. Heard. Having considered the entirety, Respondents are directed to grant 3rd MACP to the respondents, if he is entitled to, with effect from the date to which he is entitled to and to calculate amount of the arrear payable to him with interest payable as per rules, at the earliest and not later than in four weeks from the date of receipt of this order.

4. With the above directions and observations, the OA stands disposed off. No orders as to costs.

(M.C.Verma)
Member (J)

(Archana Nigam)
Member (A)

Nk